

ITEM NO.44

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos. 2378-2379/2026

[Arising out of impugned final judgment and order dated 25-02-2025 in CRLA Nos. 4198/2010 and 4199/2010 passed by the High Court of Judicature at Allahabad]

ARVIND YADAV

Petitioner(s)

VERSUS

STATE OF U P & ANR.

Respondent(s)

(IA No. 21287/2026 - CONDONATION OF DELAY IN FILING, IA No. 21289/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 21284/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 21285/2026 - EXEMPTION FROM FILING O.T.)

Date : 20-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Sanjay R. Hegde, Sr. Adv.
Ms. Srishti Prabhakar, Adv.
Mr. Utsav Singhal, Adv.
Mr. Nishant Bishnoi, AOR
Mr. Ankit Tiwari, Adv.
Mr. Raghav Khanna, Adv.
Mr. Dhananjay Mishra, Adv.

For Respondent(s) :

Mr. Siddhartha Dave, Sr. Adv.
Mr. Ajay Singh, Adv.
Mr. Lokesh Kumar Choudhary, AOR
Mr. Himanshu Shukla, Adv.
Mrs. Mukteswari Shukla, Adv.
Mr. Satwik Misra, Adv.
Mr. Paavan Awasthi, Adv.
Ms. Gunjan Dogra, Adv.
Ms. Devashree, Adv.

Mr. A.K. Misra, Sr. Adv./A.G.
Mr. Arup Banerjee, AOR
Mr. Shiv Pratap Singh, Adv.

Mr. Kumar Rupak, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Tanishq Dev Kadam, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

Registry is directed to requisition the trial Court records.
Relevant documents and depositions, if required, shall be
translated into English.

E-copies of the trial Court records shall be made available to
the learned counsel for the parties.

Re-list for hearing in the list of regular hearing matters on
20.05.2026.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)